

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 145
(IB)-2580(PB)/2019

IN THE MATTER OF:

M/s. Stellar Corporation

.... Applicant/petitioner

Vs.

M/s. Sumanglam Impex Pvt. Ltd.

.... Respondent

SECTION:

Under Section 9 of IBC, 2016

Order delivered on 20.01.2020

Coram:

SHRI CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (JUDICIAL)

MS. SAROJ RAJWARE
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Hitesh Sachar, Ms. Srishthi Badhwar, Advocates.

For the Respondent :

ORDER

Learned counsel for the petitioner is present. No representation has been made on behalf of the corporate debtor. It is seen from the order dated 06.12.2019, ten days time was granted to the corporate debtor for filing reply. However, no reply has been filed. It appears that the corporate debtor is not interested to file reply. Hence, the corporate debtor is proceeded ex parte.

Learned counsel for the petitioner is directed to make final submissions on the next date of hearing.

List on 12.02.2020.


SAROJ RAJWARE
MEMBER (TECHNICAL)


CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)